

[Shri K. P. Singh Deo]

Administrative Reforms Notification G.S.R. No. 144(E), dated the 5th March, 1985, publishing a corrigendum to Notification G.S.R. No. 102(E), dated the 26th February, 1985, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT—595185].

**Report and Account, (1983-84) of the Special Organising Committee IX Asian Games and related papers.**

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Special Organising Committee IX Asian Games, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the Annual Report.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library for (i) to (iii) See No. LT—59785].

**Report on the measures taken by the Central Government and the State Governments in pursuance of the provisions of the Protection of Civil Rights Act, 1955.**

SHRI K. P. SINGH DEO: Sir, on behalf of Shrimati Ram Dulari Sinha, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report on the measures taken by the Central Government and the State Governments in pursuance of the provisions of the Protection of Civil Rights Act, 1955, during the year 1983, under sub-section (4) of section 15A of "the said Act. [Placed in Library. See No. LT-666/85].

**I. Amendment to the Arms Rules, 1962.**

**II. Arms (Amendment) Rules, 1985**

SHRI K.P. SINGH DEO: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs,

under sub-section (3) of section 44 of the Arms Act, 1959.—

(i) G.S.R. No. 673(E), dated the 19th September, 1984, publishing an amendment to the Arms Rules, 1962. [Placed in Library.]

(ii) G.S.R. No. 283(E), dated the 18th March, 1985, publishing the Arms (Amendment) Rules, 1985. [Placed in Library. See No. LT—598(85 for (i) and (ii) above].

**Re. SUPPLY OF HINDI VERSION OF PAPERS TO M.Ps.**

श्री हुक्मदेव नारायण यादव (बिहार) : श्रीमान्, मेरा एक पॉइन्ट ऑफ ऑर्डर है। मेरा व्यवस्था का प्रश्न यह है कि राज्य सभा की नियमावली में यह साफ उद्धृत किया गया है कि सदस्यों को अंग्रेजी की प्रति के साथ-साथ हिन्दी की प्रति भी दी जाएगी और मैंने यह पता किया है कि जब नियमावली में यह उपबन्ध है तो बार-बार कहने के बावजूद भी राज्य सभा के 23 मार्च, 1985 के प्रकाशन संख्या 28724, संसदीय समाचार भाग-2 में यह लिखा है कि जो सदस्य इस प्रकाशन का हिन्दी रूपान्तर चाहेंगे वह उनको शीघ्र दे दिया जाएगा। आप जानते हैं कि अंग्रेजी और हिन्दी, दोनों में यह साथ-साथ मिलना चाहिए। लेकिन अंग्रेजी में तो दे देते हैं, हिन्दी के बारे में कहते हैं कि विलम्ब से किया जाएगा। अगर मांगें तो बाद में दे दिया जाएगा। मैं यह मानता हूँ कि हमारी नियमावली में जो यह उपबन्ध है, उसके होते हुए भी यह बहुत गलत परम्परा चल रही है।

MR. CHAIRMAN: I will look into it.

**DEMAND FOR A STATEMENT FROM THE GOVERNMENT ON THE INVESTIGATIONS INTO THE MURDER OF A SOVIET DIPLOMAT.**

SHRI SURESH KALMADI (Maharashtra): Sir, we would like to have a statement from the Government as to what happened to the investigations into the case of murder of a Soviet diplomat in

Delhi. So many days have passed and we still do not know who the murderer is. We would like to have a statement "from the Home Minister.

SHRI GURUDAS DAS GUPTA (West Bengal): Since the House adjourns tomorrow, we would like to have a statement on this matter from the Government.

**REFERENCE TO THE COMMUNIQUE  
ISSUED AFTER THE VISIT OF  
FOREIGN SECRETARY TO SRI LANKA.**

SHRI M. S. GURUPADASWAMY (Karnataka): With your permission, I would like to draw the attention of the Government and the House to the communique issued by the Foreign Secretary, Shri Bhandari, and the Government of Sri Lanka yesterday after discussions.

According to the communique, certain disturbing things have come out. There seems to be a change, a shift, in our original position regarding Tamilians in Sri Lanka. It is said that unless there is termination or violence and end of hostilities, there cannot be resumption of political dialogue or negotiation with political parties there. I think this is definitely a change, a shift and let-down by us so far as the issue of Tamilians in Sri Lanka is concerned. In the past, as you know, we took the position that violence is due to the fact there was a breakdown of political negotiations; there was a breakdown of talks and there was breakdown of round-table conference. Now the whole thing is being reversed when it is said that unless hostilities cease, terrorism and violence end, there is no resumption of talks or negotiations in this matter.

Secondly, much more disturbing thing is, Mr. Thondaman has said that no useful purpose is served in talking to political parties. But this was not the position before. Unless

there is an agreement between political parties—this was our stand—there cannot be any political solution found.

Sir, the Sri Lanka Press has gone on record—you can see this in the Press reports—the Sri Lanka Press has said that Shri Bhandari has been very useful, more useful, than the previous representative, Shri G. Parthasarathy, in this matter...

SHRI V. GOPALSWAMY (Tamil Nadu): He has sold out our interests. Mr. Bhandari has sold out our interests, the Tamil's interests.

SHRI M. S. GURUPADASWAMY: There is a comment that Shri G. Parthasarathy was very rigid, irreconcilable, whereas, Shri Bhandari has been very flexible, very responsive, to their stand. Sir, one can easily understand that there is a perceptible shift to our disadvantage and that shift has been accorded consent by Shri Bhandari, our representative there.

Thirdly, Sir,—lastly—I would like the Government to please confirm whether Shri Bhandari has agreed with the Sri Lanka Government that the Government of India has no objection for multi-racial settlements in the North and in the East. This is in the Press. The Sri Lanka Government has almost decided to dilute the population of Tamils there. This is a very serious and would bring about a demographic shift. I would like to know whether our representative, Shri Bhandari, has agreed to this. If he has, then, is a very very dangerous matter. Sir, I wish the Prime Minister had been here to listen to my few remarks.

I would like to end by saying that there has been a considerable change in our attitude in this regard. The pre-condition which has been agreed to by Shri Bhandari that there should be a cessation of violence, end of violence, termination of violence, before talks begin, I think, is a very very